NATIONAL COMPANY LAW TRIBUNAL **CHENNAI BENCH CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 09/12/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIO, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/31/2016

NAME OF THE PETITIONER(S)

: P.K.Sudheer and 5 others

NAME OF THE RESPONDENT(S)

: Sreekrishnapuram Hospitals Private Ltd and 11 others

UNDER SECTION

: 111, 397, 398, 402, 403, 406 & 237 r/w Sch XI

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

(1) T.v.P. Sailihan ur Han Chankar Man Counsel No Perhon

Soy Joseph

PCS for RALRE

3) PREETHI. S. ARASU for RATAGOPAL S, RAGRUNATHAN

Advocation

Coursel for Respetts 1-3

ORDER

Shri T V P Sai Vihari, counsel for petitioner present. Ms Preethi S Arasu, counsel for R1 to R3 present. Mr Soy Joseph, PCS representing R4 & R6 present and filed an application with a prayer to set aside the ex parte order passed on 17.10.2016, specifying the reasons for their absence on 17.10.2016. Counsel for the petitioner reported no objection for allowing the same. Counsel for R1 to R3 objected for setting aside the ex parte order submitting that they were not present not only on 17.10.2016 but on previous occasions and caused inconvenience to the parties. Counsel for R4 & R6 have already filed their counter. Having heard both the sides and going through the averments made in the application, particularly the reasons for their absence, this Bench is satisfied with the same and the application is allowed. Accordingly, the order dated 17.10.2016 passed against R4 & R6 is set aside. At request of both sides, the matter is posted for final hearing. Put up on 09.01.2017 at 10.30 A.M.

> (K.Anantha Padmanabha Swamy) Member (Indicial)